

Bail application no. 1783/2020
FIR No. 792/2016
State Vs. Akhilesh Mukhiya
PS: Aman Vihar
U/s 302/201 IPC

26.06.2020

This is an application for interim bail filed on behalf of applicant/accused Akhilesh Mukhiya through DLSA.

Present: Sh. Pankaj Kumar Ranga, Ld. Additional Public Prosecutor for State through VC.

None for the applicant/accused.

Custody period and conduct report as well as previous involvement report of the accused has been filed.

After perusal of the record, it reveals that the present interim bail application pertains to the court of Sh. Deepak Garg, Ld. ASJ-II (N/W), Rohini Courts, Delhi.

In these circumstances, let the present application be put up before the concerned court for 01.07.2020.

(Devender Nain)
1st Link Special Judge (POCSO Act)/ASJ-5, North-West,
Rohini Courts, Delhi/26.06.2020

Bail application no. 1784/2020
FIR No. 246/2019
State Vs. Meena
PS: Aman Vihar
U/s 302/201/120-B/34 IPC

26.06.2020

This is an application for interim bail filed on behalf of applicant/accused Meena through DLSA.

Present: Sh. Pankaj Kumar Ranga, Ld. Additional Public Prosecutor for State through VC.

None for the applicant/accused.

Previous involvement report of the accused has been filed.

Submissions of the reader posted in the court of Ms. Kiran Gupta Ld. ASJ heard through VC. No phone number of the counsel for applicant/accused available on record.

In these circumstances, let the present bail application be put up for FP on 30.06.2020.

(Devender Nain)
1st Link Special Judge (POCSO Act)/ASJ-5, North-West,
Rohini Courts, Delhi/26.06.2020

Bail application no. 1785/2020
FIR No. 177/2019
State Vs. Arvind Singh
PS: Aman Vihar
U/s 307/34 IPC

26.06.2020

This is an application for interim bail filed on behalf of applicant/accused Arvind Singh through DLSA.

Present: Sh. Pankaj Kumar Ranga, Ld. Additional Public Prosecutor for State through VC.

None for the applicant/accused.

Previous involvement report of the accused has been filed.

After perusal of the record, it reveals that the present interim bail application pertains to the court of Sh. Deepak Jagotra, Ld. District & Sessions (N/W), Rohini Courts, Delhi.

In these circumstances, let the present application be put up before the concerned court for 01.07.2020.

(Devender Nain)
1st Link Special Judge (POCSO Act)/ASJ-5, North-West,
Rohini Courts, Delhi/26.06.2020

Bail application no. 1786/2020
FIR No. 266/2019
State Vs. Ravi @ Chinu
PS: Begumpur
U/s 302/34 IPC r/w Sec. 25/27 Arms Act

26.06.2020

This is an application for interim bail filed on behalf of applicant/accused Ravi @ Chinu through DLSA.

Present: Sh. Pankaj Kumar Ranga, Ld. Additional Public Prosecutor for State through VC.

None for the applicant/accused.

Custody period and conduct report of the accused has been filed.

After perusal of the record, it reveals that the present interim bail application pertains to the court of Sh. Manu Rai Sethi, Ld. ASJ-III (N/W), Rohini Courts, Delhi.

In these circumstances, let the present application be put up before the concerned court for 01.07.2020.

(Devender Nain)
1st Link Special Judge (POCSO Act)/ASJ-5, North-West,
Rohini Courts, Delhi/26.06.2020

Bail application no. 1786/2020
FIR No. 809/2014
State Vs. Saider
PS: Begumpur
U/s 354-D/509/34 IPC & Sec. 2 POCSO Act

26.06.2020

This is an application for interim bail filed on behalf of applicant/accused Saider.

Present: Sh. Pankaj Kumar Ranga, Ld. Additional Public Prosecutor for State through VC.

Sh. Banke Bihari, Ld. Counsel for the applicant/accused person through VC.

Ms. Shweta Rajput, Ld. Counsel from DCW through VC.

Reply of the bail application has been filed.

It is submitted by Ld. Counsel for the accused that the present matter is pending trial before the court of Ms. Raj Rani Ld. ASJ (NW), Rohini Courts, Delhi.

In these circumstances and at the request of Ld. Counsel for the applicant/accused, let the present application be put up before the concerned court for 01.07.2020.

(Devender Nain)
1st Link Special Judge (POCSO Act)/ASJ-5, North-West,
Rohini Courts, Delhi/26.06.2020

Bail application no. 1807/2020
FIR No. 484/2018
State Vs. Sandeep @ Sanju
PS: Aman Vihar
U/s 302/323 IPC

26.06.2020

This is an application for interim bail filed on behalf of applicant/accused Sandeep @ Sanju.

Present: Sh. Pankaj Kumar Ranga, Ld. Additional Public Prosecutor for State through VC.

Sh. B.S.Chowdhary, Ld. Counsel for the applicant/accused person through VC.

Medical verification report of mother of the accused is not filed on behalf of the IO.

It is submitted by Ld. Counsel for the applicant/accused that accused is not involved in any other matter, however IO has filed previous involvement report of the present accused person.

In these circumstances, medical verification report of mother of the accused as well as fresh previous involvement report of the applicant/accused be called from the IO alongwith FIR number for 01.07.2020.

(Devender Nain)
1st Link Special Judge (POCSO Act)/ASJ-5, North-West,
Rohini Courts, Delhi/26.06.2020

**Bail application no. 1819/2020
FIR No. 352/2019
State Vs. Harvinder Singh
PS: Kanjhawala
U/s 498A/304B IPC**

26.06.2020

This is an application for bail filed on behalf of applicant/accused Harvinder Singh.

Present: Sh. Pankaj Kumar Ranga, Ld. Additional Public Prosecutor for State through VC.

Sh. Ankit, Ld. Counsel for the applicant/accused person through VC.

Sh. Sunil Kumar Chaturvedi Ld. Counsel for the complainant through VC.

Reply of the bail application has been filed.

Part arguments heard.

Request for short adjournment made on behalf of Ld. Counsel for the complainant on the ground that he has to contact and obtain the instructions from the complainant.

In these circumstances, put up for further arguments on 30.06.2020.

**(Devender Nain)
1st Link Special Judge (POCSO Act)/ASJ-5, North-West,
Rohini Courts, Delhi/26.06.2020**

Bail application no. 1820/2020
FIR No. 694/2018
State Vs. Sher Singh @ Rohit
PS: Begumpur
U/s 392/397/472/34 IPC & Sec. 25/54/59 Arms Act

26.06.2020

This is an application for bail filed on behalf of applicant/accused Sher Singh @ Rohit.

Present: Sh. Pankaj Kumar Ranga, Ld. Additional Public Prosecutor for State through VC.

Sh. Syed Salman Haider, Ld. Counsel for the applicant/accused person through VC.

Reply of the bail application has been filed.

It is submitted by Ld. Counsel for the accused that the present matter is pending trial before the court of Sh. R. P. Pandey Ld. District & Sessions Judge (NW), Rohini Courts, Delhi.

In these circumstances and at the request of Ld. Counsel for the applicant/accused, let the present application be put up before the concerned court for 30.06.2020.

(Devender Nain)
1st Link Special Judge (POCSO Act)/ASJ-5, North-West,
Rohini Courts, Delhi/26.06.2020

Bail application no. 1840/2020
FIR No. 432/2019
State Vs. Mukesh
PS: Prem Nagar
U/s 302/34 IPC

26.06.2020

Today the present interim bail application filed on behalf of applicant/accused Mukesh on urgent basis.

Present: Sh. Pankaj Kumar Ranga, Ld. Additional Public Prosecutor for State through VC.

Sh. Rishipal Singh, Ld. Counsel for the applicant/accused person through VC.

IO is directed to verify the medical condition of the accused regarding Covid-19 illness from the concerned doctor for NDOH.

Considering the submissions of Ld. counsel, interim bail of the applicant/accused is hereby extended till the next date of hearing.

Put up for consideration of this application on 29.06.2020.

(Devender Nain)
1st Link Special Judge (POCSO Act)/ASJ-5, North-West,
Rohini Courts, Delhi/26.06.2020

